

Item No.20

M.A. No.442/2004  
O.A. No.2325/2003

1.3.2004

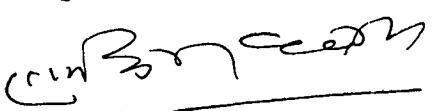
Present : Shri Satish Kumar, learned counsel of the applicants in MA (Original respondents).

Shri Sushil Kumar Sharma, learned counsel of the respondents in MA (Original applicants).

MA 442/2004

MA 442/2004 has been filed on 23.2.2004 seeking further extension of time to comply with the orders passed in OA 2325/2003. Earlier by an order dated 12.11.2003, this Tribunal had allowed the original respondents/present petitioners to comply with the directions of the Tribunal within one month from that date, i.e., 12.11.2003. The present misc. application is filed on 23.2.2004, which is beyond the period already allowed. Therefore, this misc. application is not maintainable. There is no misc. application for condonation of delay in filing the present misc. application. However, learned counsel appearing for the original respondents/present petitioners sought further time to move such a misc. application which is rejected.

On the facts stated earlier, MA 442/2004 is rejected and the same stands disposed of.

  
(R.K. Upadhyaya)  
Administrative Member

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